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OA - 1163 / 2017

AN APPLICATION :

Under Section 19 of the Administrative Tribunals Act, 1985

BETWEEN

MR. SUMIT KUMAR MAZUMDAR

son of Sanjiban Mazumdar,

Working as Multi Tasking Staff/ Ex-JTA (DO), GSI

Working in the office of ADG (Geophysics),

NMH-IB, Dharitri Building, GSI, CHQ,

Salt Lake City, Kolkata - 700091

Residing at Panchashheel Housing Complex, B2/303

120, M.B. Road, P.O. Birati,

Kolkata- 700051

..... Petitioner / Applicant

AND

1. Union of India through the Secretary,
Ministry of Mines,
3RD Floor, A Wing, Shastri Bhawan
New Delhi - 110001..

2. Director General
Geological Survey of India,
27, Jawaharlal Nehru Road,
Kolkata- 700016

3. Deputy Director General (Personnel & Administration),
Geological Survey of India,
27, Jawaharlal Nehru Road,
Kolkata- 700016

4. Deputy Director General (Map & Pub),
Geological Survey of India,
27, Jawaharlal Nehru Road,
Kolkata- 700016

5. Additional Director General (Geophysics), NMH-IB,
Geological Survey of India,
Dharitri Building, Salt Lake City
Kolkata – 700091.

..... Respondents

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

For the applicant : Ms. S. Dutta, counsel

For the respondents : Mr. R. Roy Chowdhury, counsel

ORDER (ORAL)

Dr.(Ms.)Nandita Chatterjee, A.M.

Heard Id. counsel for the applicant who submits that inter alia, relief has been sought to fix the pay of the applicant at the proper stage; to treat the entire period of absence as spent on duty with full pay and allowance and to allow him to draw arrears and other relief consequent to the same.

2. Id. counsel Mr. R. Roy Chowdhury has filed his Memo of Appearance on behalf of the respondents.
3. Having heard both sides, the Respondent No.4 i.e. the Deputy Director General(Map & Pub), Geological Survey of India, Kolkata is directed to dispose of the representation of the applicant dated 20.04.2017(Annexure A/3) with a reasoned and speaking order within a period of three weeks from the date of this order. Once such reasoned and speaking order is issued, the same may be communicated to the applicant within 2 weeks of the same.
4. It is made clear that we have not gone into the merits of the case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and guidelines governing the field.

hnd.

5. A copy of this order along with the paper book may be transmitted to the Respondent No.4 by the Registry for which Id. counsel for the applicant shall deposit the cost within one week.

6. With the above observations the O.A. is disposed of. No order as to cost.


(Dr. N. Chatterjee)
Administrative Member


(A.K. Patnaik)
Judicial Member

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